

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL Nos. 1571-1573 OF 2015

WITH

CRIMINAL MISCELLANEOUS PETITION Nos.20355-20357 OF 2015

(Applications for stay)

RAKESH AGARWAL

... Appellant(s)

VERSUS

HIGH COURT OF JUDICATURE AT ALLAHBAD

THROUGH ITS REGISTRAR GENERAL

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 23.11.2015 when the Court was pleased to pass the following order:

"Issue notice.

In the meantime, there shall be stay of sentence of imprisonment only.

It is further clarified that the restriction imposed on the appellant as per paragraph 57 of the impugned order shall continue until further orders."

Accordingly, show cause notice has been issued to the sole Respondent through registered post A.D.

It is submitted that Mr. Sunny Choudhary, Advocate has filed Vakalatnama/Appearance on behalf of sole Respondent.

Service of show cause notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this office report for preliminary hearing.

DATED this the 17th day of March, 2016.

ASSISTANT REGISTRAR

COPY TO:

- 1.Dr. Rajeev Sharma, Advocate
218, M.C.Setalvad Block, S.C.I., New Delhi
- 2.Mr. Sunny Choudhary, Advocate
S-222, LGF, Greater Kailash-I, New Delhi